

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 76163 of 2018

(Arising out of Order-in-Appeal No. 46/ST/RKL-GST/2017 dated 20.12.2017 passed by Commissioner (Appeals), CGST, Cx & Customs, Bhubaneswar.

M/s Narayani Sons Pvt. Ltd.

Station Road, Barbil,
Dist.- Keonjhar, Odisha.

..Appellant

VERSUS

Commissioner of CGST & Cx, Rourkela

C. R. Building, Rajswa Vihar,
Bhubaneswar-07 Odisha.

...Respondent

..

APPEARANCE :

Shri N. K. Das, Advocate for the Appellant

Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75288/2021

DATE OF HEARING : 11.06.2021

DATE OF DECISION : 11.06.2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Narayani Sons Pvt. Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

T.K.